

OFFICIAL MEMORANDUM OF PRINCIPAL DISTRICT JUDGE, RAMANATHAPURAM

Dated 11th day of June 2021

Sub : Courts & Judges – Covid-19 Pandemic – Functioning of Subordinate Courts in the Ramanathapuram District – Further Directions received – Instructions Issued - Reg.

- Ref : 1. Hon'ble High Court's Official Memorandum in ROC.No.41440-A/2021/C3, Dated 26.04.2021.
2. Hon'ble High Court's Official Memorandum in ROC.No.41440-A/2021/C3, Dated 17.05.2021.
3. Official Memorandum of this court, dated: 17.05.2021.
4. Hon'ble High Court's Official Memorandum in ROC.No.41440-A/2021/C3, Dated 28.05.2021.
5. Official Memorandum of this court, dated: 30.05.2021.
6. Hon'ble High Court's Official Memorandum in ROC.No.41440-A/2021/C3, Dated 10.06.2021.

* * * * *

Considering the prevailing pandemic and infectious situation, the Hon'ble High Court of Madras has issued further direction for restricted functioning of Subordinate Courts from 14.06.2021 as per the Official Memorandum under reference No. 6th cited above.

In compliance of the said direction this court issued following directions to the Subordinate Courts regarding functioning of Courts in Ramanathapuram District

- Only both side ready matters be taken as far as possible through Video Conferencing.
- Cases papers related to the following courts shall be filed only in the drop box which is available at the entrance of all court complex in the District.

District Court Complex, Ramanathapuram

- 1) Principal District Court, Ramanathapuram.
- 2) Family Court, Ramanathapuram
- 3) Fast Track Mahila Court, Ramanathapuram
- 4) Additional District Court, Ramanathapuram.
- 5) Sub Court, Ramanathapuram.
- 6) Chief Judicial Magistrate Court, Ramanathapuram
- 7) District Munsif Court, Ramanathapuram
- 8) Judicial Magistrate Court No.I, Ramanathapuram

- 9) Judicial Magistrate Court No.II, Ramanathapuram
- 10) Special Court for Land Grabbing Cases, Ramanathapuram.

Old Collectorate Complex, Ramanathapuram

1. Special Court for Trial of cases U/s.SC/ST (POA) Act, Ramanathapuram
2. Additional Mahila Court, Ramanathapuram

Combined Court Complex, Paramakudi

1. Additional District Court, Paramakudi.
2. Sub Court, Paramakudi
3. District Munsif Court, Paramakudi.
4. Judicial Magistrate Court, Paramakudi

Combined Court complex, Mudukulathur.

1. Sub Court, Mudukulathur
2. District Munsif Court, Mudukulathur
3. Judicial Magistrate Court, Mudukulathur

Rameswaram

District Munsif Cum Judicial Magistrate Court, Rameswaram

Thiruvadanai

District Munsif Cum Judicial Magistrate Court, Thiruvadanai

Kamuthi

District Munsif Cum Judicial Magistrate Court, Kamuthi

Kadaladi


District Munsif Cum Judicial Magistrate Court, Kadaladi

- Advocates / Litigants /Registered Advocates' Clerks are requested to drop their case papers including Copy Application in the respective Drop Boxes between 10.30 a.m. to 1.00 p.m. on all working days.
- Advocates / Litigants / Registered Advocates' Clerks are instructed to make an entry in the register maintained about the case paper filed in the drop box and to sign in the Register.
- Case papers filed in the drop box shall be opened on the next day and shall be entered in the relevant register by affixing the actual date of presentation and seal.
- Advocates / Litigants are permitted to file e-bail petition through the concerned court e-mail ID's.

- Prosecution Agency is required to file final report and other application through drop box facility.
- Only urgent cases be taken up, restricting to a manageable number of cases in a day, on time slot.
- Urgency ~~of the~~ matter will be taken. Cases taken up for hearing only on filing of urgency petition. Nature of urgency is to be decided by the Officer in-charge.
- Urgent petition, urgent cases and bail petitions can also be filed through e-filing procedure that is in practice now, to the e-mail IDs of the concerned courts during working days between 10.00 a.m. to 1.00 p.m. All the application received through the above mode will be processed within 48 hours and the orders for the processed applications will be uploaded in the official website of the Principal District Court, Ramanathapuram.
- Bail petitions and urgent cases will be taken and heard through virtual hearing by the respective Judicial Officers.
- If necessary, witnesses can be examined through Video Conferencing, by following the rules in this regard.
- Entry of Advocates and litigants into the Court Complexes is restricted.
- Bar Associations and canteens shall remain closed until further orders. However, to sanitise and to provide access to papers for the Lawyers, the Bar Associations is opened for four hours on Saturday.
- 30% of staff is permitted to work on rotation basis, as fixed by the Officer-in charge.
- All the staff members are strictly advised to be stationed at their residence and not to venture out of their house.

..4..

- All Staff members shall not assemble together at any place inside the court premises so as to violate the Social distancing norms.
- All Staff members are required to wear face mask and strictly follow the SOP/guidelines issued by the Government of India and State Government.
- All the Judicial Officers and the Staff members shall keep their mobile phones or contact numbers in an active state for receiving or executing any communication issued by their respective immediate superior for discharge of their duties.
- All Judicial Officers in Ramanathapuram District can make all arrangements for the smooth functioning of Courts, with minimum level staff not exceeding 30%, depending on the situation prevailing in their respective Courts and shall ensure better functioning of courts without compromising on the Covid Protocol.


11/6/2021
Principal District Judge,
Ramanathapuram.

To:

- 1) All the Judicial Officers in Ramanathapuram District.
- 2) The President/Secretary, All Bar Association in Ramanathapuram District.
- 3) All Staff members in Ramanathapuram District Judiciary.

Copy to: Notice Board and District Court website

D.No: 3488
11.06.2021